₹ 100 crore every year for the next year. An equal amount on a matching basis will have to be contributed by the State/Urban Local Body (ULB). This is also applicable to Delhi. Once the Special Purpose Vehicle (SPV) is established, the first instalment of the Government of India share will be released to Delhi.

(c) The details of the arrangements made with regard to the requirements of environment, electricity, water and the other facilities for the smart city are given in the Smart City Proposal (SCP) submitted by NDMC. The SCP is available on the Mission's website.

Status of construction of Jasola court premises

†614. SHRI PARVEZ HASHMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the places in Delhi where construction work of district level court premises in going on and where it has been completed till date;

(b) the details of the court premises that are under construction and the court premises proposed to be constructed; and

(c) the current status of the construction of Jasola court premises?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) Public Works Department (PWD) of Government of National Capital Territory of Delhi has informed that there are 6 District Courts running in Delhi *viz* Tis Hazari Court, Karkardooma Court, Patiala House Court, Dwarka Court, Rohini Court and Saket Court.

(b) PWD has informed that at present only one court building for New Delhi District Court at Rouse Avenue, is under construction.

(c) PWD has informed that no such court is under construction at Jasola.

Sewerage system in urban areas

†615. DR. SANJAY SINH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the schemes for development of sewerage system in the urban areas of the country;

(b) the details of the number of cities in the country having sewerage system and sewage treatment plants and the number of cities where the above system is proposed to be developed in the current financial year, State-wise;

† Original notice of the question was received in Hindi.

(c) whether any proposal for installing sewerage system and sewage treatment plants in Amethi and Sultanpur districts of Uttar Pradesh, is pending; and

(d) if so, the details thereof and the action being taken on the proposal?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) and (b) Ministry has launched the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) on 25.06.2015 for 500 cities having population of one lakh and above. The development of sewer system is one of the important components of the programme.

(c) and (d) The State Annual Action Plan (SAAP) under AMRUT for Uttar Pradesh for 2015-16 has been approved by the Ministry, which includes the sewerage system project in Sultanpur. The town of Amethi is not covered under the AMRUT as per Guidelines of the Mission

Implementation of land pooling policy in Delhi

616. SHRI NEERAJ SHEKHAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the land pooling policy for Delhi was notified in 2013 and regulations for the implementation of policy were finalised in 2015;

(b) whether the policy has not been implemented till date, if so, the reasons for the delay in implementation;

(c) whether the delay is on the part of Delhi Development Authority (DDA) or the Delhi Government in declaring urban villages; and

(d) whether Government would expedite the matter in coordination with Delhi Government so that the goal of providing affordable housing through this policy is realised in real time and also in the light of goal of Government for "Housing for All by 2022"?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) Yes, Sir. The land pooling policy for Delhi was notified on 05.09.2013 and the regulations for its implementation were approved by the Ministry on 26.05.2015.

(b) to (d) Delhi Development Authority (DDA) has informed that land pooling policy will be applicable only after declaration of the villages concerned as (i) development area under Section 12 of Delhi Development Act, 1957 by Lieutenant Governor, Delhi after seeking the views of Municipal Corporation of Delhi (MCDs), and (ii) urban areas under Section 507 of Delhi Municipal Corporation Act, 1957 by the concerned MCDs after the approval of Government of National Capital Territory of Delhi. DDA is pursuing the matter accordingly.